

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
13-03-2023 AT 10:30 AM**

**IA(IBC) 239, 435, 2 & 5/2023 in CP(IB) No.301/7/HDB/2021**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Punjab National Bank

**...Financial Creditor**

**VS**

Lanco Hills Technology Park Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA 435/2023**

This application is filed by the FC, seeking extension of time by 4 months, inter-alia on the ground that a settlement to be arrived at in 4 months. However, considering the facts and circumstances, one month time is granted, enabling for amicable settlement as sought by the FC. Accordingly, IA 435/2023 is allowed and disposed of.

Matter adjourned to 17.04.2023.

**Sd/-  
MEMBER (T)**

**Sd/-  
MEMBER (J)**